

C O N T E N T S

**Fifteenth Series, Vol. XIII, Sixth Session, 2010/1932 (Saka)
No. 9, Tuesday, November 23, 2010/Agrahayana 2, 1932(Saka)**

<u>S U B J E C T</u>	<u>P A G E S</u>
WRITTEN ANSWERS TO QUESTIONS	
Starred Question Nos. 181 to 200	3-86
Unstarred Question Nos. 2071 to 2300	87-547

PAPERS LAID ON THE TABLE	548-549
COMMITTEE ON THE WELFARE OF SCHEDULED CASTES AND SCHEDULED TRIBES	
10th Report	570
STANDING COMMITTEE ON INFORMATION TECHNOLOGY	
15th to 17th Reports	570
STANDING COMMITTEE ON HUMAN RESOURCE DEVELOPMENT	
(i) 227th Report	571
(ii) Evidence	571
STATEMENTS BY MINISTERS	
(i) Status of implementation of the recommendations contained in the 144 th Report of the Standing Committee on Home Affairs on Demands for Grants (2010-11), pertaining to the Ministry of Home Affairs.	
Shri Mullappally Ramachandran	572-573
(ii) Status of implementation of the recommendations contained in the 214 th and 217 th Reports of the Standing Committee on Industry on Demands for Grants (2008- 09 and 2010-11 respectively), pertaining to the Ministry of Micro, Small and Medium Enterprises.	
Shri Dinsha Patel	574-575
MATTERS UNDER RULE 377	576-
(i) Need to address the problems of entrepreneurs, weavers and unorganized workers engaged in handlooms and powerloom industries in Bhiwandi Parliamentary Constituency, Maharashtra.	
Shri Suresh Kashinath Taware	576

- (ii) Need to provide funds for artificial recharge of ground water in Jammu & Kashmir
- Chaudhary Lal Singh 577
- (iii) Need to enhance the wages of Beedi workers in the country particularly in Andhra Pradesh and provide them with better social security.
- Shri Ponnam Prabhakar 578
- (iv) Need to expedite gauge conversion work on Balaghat-Jabalpur railway line in Madhya Pradesh.
- Shri K.D. Deshmukh 580
- (v) Need to provide a fair price of cotton to cotton-growers and lift ban on its export.
- Shri Mahendrasinh P. Chauhan 580
- (vi) Need to include 'Khetauri', 'Bhuiyan', 'Ghatwal', 'Bhuiyan-Ghatwal', 'Periyar', and 'Kadar' communities of Santhal Paragana in Jharkhand and 'Konda Reddy' community in Orissa in the list of Scheduled Tribes.
- Shri Nishikant Dubey 581
- (vii) Need to construct embankment for regulating the stream of river 'The Ganges' causing massive soil erosion during floods/rains in Bhadohi Parliamentary Constituency, Uttar Pradesh.
- Shri Gorakh Nath Pandey 582
- (viii) Need to take measures to increase the green cover in the country.
- Shri Kaushalendra Kumar 583

(ix)	Need to check rise in the price of cement in the country.	Shri D. Venugopal	584
(x)	Need to provide adequate foodgrains storage facility in Orissa and move surplus custom milled rice from Orissa to other States.	Shri B. Mahtab	585
(xi)	Need to provide adequate financial help to the farmers in Marathwada region of Maharashtra who suffered heavy losses due to damage to their crops caused by heavy and unseasonal rains.	Shri Ganeshrao Nagorao Dudhgaonkar	586
(xii)	Need to undertake repair work of National Highway No. 60 between Kharagpur and Sonakoniya in West Bengal.	Shri Prabodh Panda	587
(xiii)	Need to re-start the closed sugar mills in Motipur and Goraul in Bihar.	Dr. Raghuvansh Prasad Singh	588
(xiv)	Need to set up an LPG bottling plant at Kottayam, Kerala.	Shri Jose K. Mani	589
<u>ANNEXURE – I</u>			
	Member-wise Index to Starred Questions		590
	Member-wise Index to Unstarred Questions		591-596
<u>ANNEXURE – II</u>			
	Ministry-wise Index to Starred Questions		597
	Ministry-wise Index to Unstarred Questions		598

OFFICERS OF LOK SABHA

THE SPEAKER

Shrimati Meira Kumar

THE DEPUTY SPEAKER

Shri Karia Munda

PANEL OF CHAIRMEN

Shri Basu Deb Acharia

Shri P.C. Chacko

Shrimati Sumitra Mahajan

Shri Inder Singh Namdhari

Shri Francisco Cosme Sardinha

Shri Arjun Charan Sethi

Dr. Raghuvansh Prasad Singh

Dr. M. Thambidurai

Shri Beni Prasad Verma

Dr. Girija Vyas

SECRETARY GENERAL

Shri T.K. Viswanathan

LOK SABHA DEBATES

LOK SABHA

Tuesday, November 23, 2010/Agrahayana 2, 1932(Saka)

The Lok Sabha met at Eleven of the Clock

[MADAM SPEAKER in the Chair]

MADAM SPEAKER: Question Hour.

Q. No.181—Shri Adhir Chowdhury.

... (*Interruptions*)

11.0½ hrs.

At this stage, Shri Dilipkumar Mansukhlal Gandhi, Shri Shailendra Kumar and some other hon. Members came and stood on the floor near the Table.

... (*Interruptions*)

MADAM SPEAKER: Please go back to your seats.

... (*Interruptions*)

अध्यक्ष महोदया : प्रश्नकाल चलने दीजिए। आप अपनी सीट पर जाइये।

... (*Interruptions*)

MADAM SPEAKER: Please go back to your seats.

... (*Interruptions*)

MADAM SPEAKER : The House stands adjourned to meet again at 12.00 hours.

11.02 hrs.

The Lok Sabha then adjourned till Twelve of the clock.

12.00 hrs.

The Lok Sabha re-assembled at Twelve of the Clock.

(Mr. Deputy-Speaker in the Chair)

... (Interruptions)

At this stage, Shri Ganesh Singh, Shri Akhilesh Yadav and some other hon. Members came and stood on the floor near the Table

... (Interruptions)

MR. DEPUTY-SPEAKER: Papers to be laid on the Table.

12.0½ hrs.

PAPERS LAID ON THE TABLE

THE MINISTER OF MINES AND MINISTER OF DEVELOPMENT OF NORTH EASTERN REGION (SHRI B.K. HANDIQUE): Sir, I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- (1) Review by the Government of the working of the North Eastern Handicrafts & Handlooms Development Corporation Limited, Guwahati, for the year 2009-2010.
- (2) Annual Report of the North Eastern Handicrafts & Handlooms Development Corporation Limited, Guwahati, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 3306/15/10)

... (*Interruptions*)

THE MINISTER OF STATE OF THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES (SHRI DINSHA PATEL): Sir, I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the MSME-Technology Development Centre (Centre for the Development of Glass Industry), Firozabad, for the year 2009-2010, alongwith Audited Accounts.
(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Technology Development Centre (Centre for the Development of Glass Industry), Firozabad, for the year 2009-2010.

(Placed in Library, See No. LT 3307/15/10)

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the MSME-Technology Development Centre (Fragrance & Flavour Development Centre) Kannauj, for the year 2009-2010, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Technology Development Centre (Fragrance & Flavour Development Centre) Kannauj, for the year 2009-2010.

(Placed in Library, See No. LT 3308/15/10)

... (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN): Sir, I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 156 of the Indo-Tibetan Border Police Force Act, 1992:-

(1) The Indo-Tibetan Border Police Force, General Duty Cadre (Group 'A' Posts) Recruitment Rules, 2010 published in Notification No. G.S.R. 811(E) in Gazette of India dated 5th October, 2010.

(Placed in Library, See No. LT 3309/15/10)

(2) The Indo-Tibetan Border Police Force, Judge Attorney General, Additional Judge Attorney General, Deputy Judge Attorney General and Judge Attorney Group 'A' Posts Recruitment and Conditions of Service Rules, 2010 published in Notification No. G.S.R. 857(E) in Gazette of India dated 26th October, 2010.

(Placed in Library, See No. LT 3310/15/10)

... (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): Sir, I beg to lay on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Protection of Plant Varieties & Farmers' Rights Authority, New Delhi, for the year 2009-2010.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Protection of Plant Varieties & Farmers' Rights Authority, New Delhi, for the year 2009-2010, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Protection of Plant Varieties & Farmers' Rights Authority, New Delhi, for the year 2009-2010.
- (Placed in Library, See No. LT 3311/15/10)
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the National Cooperative Agriculture & Rural Development Banks' Federation Limited, Mumbai, for the year 2009-2010.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Cooperative Agriculture & Rural Development Banks' Federation Limited, Mumbai, for the year 2009-2010, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Cooperative Agriculture & Rural Development Banks' Federation Limited, Mumbai, for the year 2009-2010.
- (Placed in Library, See No. LT 3312/15/10)
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the National Federation of State Cooperative Banks Limited, Mumbai, for the year 2009-2010.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Federation of State Cooperative Banks Limited, Mumbai, for the year 2009-2010, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Federation of State Cooperative Banks Limited, Mumbai, for the year 2009-2010.
- (Placed in Library, See No. LT 3313/15/10)

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the National Federation of Fishermen's Cooperatives Limited, New Delhi, for the year 2009-2010, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Federation of Fishermen's Cooperatives Limited, New Delhi, for the year 2009-2010.

(Placed in Library, See No. LT 3314/15/10)

- (5) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of Section 3 of the Essential Commodities Act, 1955:-
- (i) The Sugar (Stockholding Limit of Bulk Consumers) Order, 2010 published in Notification No. G.S.R. 419(E) in Gazette of India dated 18th May, 2010.
- (ii) The Sugar (Stockholding Limit of Bulk Consumers) (Amendment) Order, 2010 published in Notification No. G.S.R. 682(E) in Gazette of India dated 18th August, 2010.
- (iii) G.S.R. 779(E) published in Gazette of India dated 24th September, 2010, regarding imposition of levy obligation @ 10% on sugar produced during 2010-11 sugar season on every domestic producer of sugar.
- (iv) S.O. 2398(E) published in Gazette of India dated 30th September, 2010, regarding imposition of stockholding and turnover limits on dealers of sugar and Khandsari.

- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (i) of (5) above.

(Placed in Library, See No. LT 3315/15/10)

... (Interruptions)

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (KUNWAR R.P.N. SINGH): Sir, I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under Section 10 of the National Highways Act, 1956:-

- (i) S.O. 1534(E) published in Gazette of India dated the 25th June, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 236 (Andheria More-Delhi/Haryana Border) in the State of NCT of Delhi.
- (ii) S.O. 2467(E) published in Gazette of India dated the 8th October, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 236 (Andheria More-Delhi/Haryana Border) in the State of NCT of Delhi.
- (iii) S.O. 2305(E) published in Gazette of India dated the 17th September, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 236 (Andheria More-Delhi/Haryana Border) in the State of NCT of Delhi.
- (iv) S.O. 2557(E) and S.O. 2562(E) published in Gazette of India dated the 13th October, 2010, regarding acquisition of land for building, maintenance, management and operation of different stretches of National Highway No. 236 (Andheria More-Delhi/Haryana Border) in the State of NCT of Delhi.
- (v) S.O. 1293(E) published in Gazette of India dated the 1st June, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 200 (Duburi-Bhuban Section) in the State of Orissa.
- (vi) S.O. 1547(E) published in Gazette of India dated the 25th June, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 200 (Pitiri-Bhuban Section) in the State of Orissa.

- (vii) S.O. 1583(E) published in Gazette of India dated the 2nd July, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 6 (Sambalpur-Bargarh-Orissa/Chhatishgarh Section) in the State of Orissa.
- (viii) S.O. 2633(E) published in Gazette of India dated the 25th October, 2010, authorising the Officers, mentioned therein, as the competent authority to acquire land for building of the proposed Varanasi Ring Road on National Highway No. 2 in the State of Uttar Pradesh.
- (ix) S.O. 2576(E) published in Gazette of India dated the 18th October, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 91 (Ghaziabad-Aligarh Section) in the State of Uttar Pradesh.
- (x) S.O. 1372(E) published in Gazette of India dated the 10th June, 2010, containing corrigendum to the Notification No. S.O. 894(E) dated 20th April, 2010.
- (xi) S.O. 2464(E) published in Gazette of India dated the 8th October, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 24 (Bareilly-Sitapur Section) in the State of Uttar Pradesh.
- (xii) S.O. 2113(E) published in Gazette of India dated the 30th August, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 76 (Jhansi-Khajuraho Section) in the State of Uttar Pradesh.
- (xiii) S.O. 2059(E) published in Gazette of India dated the 23rd August, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. NE-II (Eastern Peripheral Expressway) (Ghaziabad Section) in the State of Uttar Pradesh.
- (xiv) S.O. 2540(E) published in Gazette of India dated the 12th October, 2010, regarding acquisition of land for building, maintenance, management and

operation of National Highway No. 24 (Bareilly-Sitapur Section) in the State of Uttar Pradesh.

- (xv) S.O. 2378(E) published in Gazette of India dated the 30th September, 2010, authorising the Special Land Acquisition Officer, Aligarh, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 93 in the State of Uttar Pradesh.
- (xvi) S.O. 2577(E) published in Gazette of India dated the 18th October, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 91 (Ghaziabad-Aligarh Section) in the State of Uttar Pradesh.
- (xvii) S.O. 2542(E) published in Gazette of India dated the 12th October, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 24 (Bareilly-Sitapur Section) in the State of Uttar Pradesh.
- (xviii) S.O. 1692(E) published in Gazette of India dated the 17th July, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 58 (Delhi-Meerut Section) in the State of Uttar Pradesh.
- (xix) S.O. 1805(E) published in Gazette of India dated the 23rd July, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 2 (Delhi-Agra Section) in the State of Uttar Pradesh.
- (xx) S.O. 1690(E) published in Gazette of India dated the 17th July, 2010, authorising the Additional District Magistrate (Land Acquisition), Joint Organization, Meerut, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 2 (Delhi-Meerut Section) in the State of Uttar Pradesh.

- (xxi) S.O. 1873(E) published in Gazette of India dated the 30th July, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 24 (Moradabad-Bareilly Section) in the State of Uttar Pradesh.
- (xxii) S.O. 1691(E) published in Gazette of India dated the 17th July, 2010, authorising the Additional District Magistrate (Land Acquisition), Joint Organization, Meerut, as the competent authority to acquire land for building, maintenance, management and operation of National Highway Nos. 24 & 58 (Delhi-Meerut Expressway) in the States of NCT of Delhi and Uttar Pradesh.
- (xxiii) S.O. 1871(E) published in Gazette of India dated the 30th July, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 24 (Moradabad-Bareilly Section) in the State of Uttar Pradesh.
- (xxiv) S.O. 2082(E) published in Gazette of India dated the 26th August, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 75 (Jhansi-Khajuraho Section) in the State of Uttar Pradesh.
- (xxv) S.O. 1697(E) published in Gazette of India dated the 19th July, 2010, making certain amendments in the Notification No. S.O. 939(E) dated 9th April, 2009.
- (xxvi) S.O. 1377(E) published in Gazette of India dated the 10th June, 2010, making certain amendments in the Notification No. S.O. 2798(E) dated 3rd November, 2009.
- (xxvii) S.O. 1707(E) published in Gazette of India dated the 19th July, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 24 (Moradabad-Bareilly Section) in the State of Uttar Pradesh.

- (xxviii) S.O. 2058(E) published in Gazette of India dated the 23rd August, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 2 (Varanasi-Aurangabad Section) in the State of Uttar Pradesh.
- (xxix) S.O. 1700(E) published in Gazette of India dated the 19th July, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 24 (Moradabad-Bareilly Section) in the State of Uttar Pradesh.
- (xxx) S.O. 1757(E) published in Gazette of India dated the 21st July, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 112 (Bar-Bilara Section) in the State of Rajasthan.
- (xxxi) S.O. 2307(E) published in Gazette of India dated the 17th September, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8 (Surat-Dhaisar Section) in the State of Gujarat.
- (xxxii) S.O. 2102(E) published in Gazette of India dated the 30th August, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8A (Ext.) (Kandla-Chandroda Section) in the State of Gujarat.
- (xxxiii) S.O. 1807(E) published in Gazette of India dated the 23rd July, 2010, regarding acquisition of land for building, maintenance, management and operation of Vadodara-Mumbai Expressway Section in the State of Gujarat under NHDP Phase-VI.
- (xxxiv) S.O. 2272(E) published in Gazette of India dated the 14th September, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 59 (Ahmedabad-Gujarat/MP Border Section) in the State of Gujarat.

- (xxxv) S.O. 1708(E) published in Gazette of India dated the 19th July, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 59 (Ahmedabad-Gujarat/MP Border Section) in the State of Gujarat.
- (xxxvi) S.O. 2253(E) published in Gazette of India dated the 13th September, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 59 (Ahmedabad-Gujarat/MP Border Section) in the State of Gujarat.
- (xxxvii) S.O. 2558(E) published in Gazette of India dated the 13th October, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 12 (Deoli-Kota Section) (Package-I) in the State of Rajasthan.
- (xxxviii) S.O. 2055(E) published in Gazette of India dated the 23rd August, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8A (Samakhiyali-Gandhidham Section) in the State of Gujarat.
- (xxxix) S.O. 2617(E) published in Gazette of India dated the 25th October, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 59 (Ahmedabad-Gujarat/MP Border Section) in the State of Gujarat.
- (xl) S.O. 2222(E) published in Gazette of India dated the 10th September, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 12 (Deoli-Jhalawar Section) in the State of Rajasthan.
- (xli) S.O. 2057(E) published in Gazette of India dated the 23rd August, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 12 (Deoli-Jhalawar Section) in the State of Rajasthan.

- (xlii) S.O. 2056(E) published in Gazette of India dated the 23rd August, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 14 (Beawar Section) in the State of Rajasthan.
- (xliii) S.O. 2111(E) published in Gazette of India dated the 30th August, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 59 (Ahmedabad-Gujarat/MP Border Section) in the State of Gujarat.
- (xliv) S.O. 2060(E) published in Gazette of India dated the 23rd August, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8A (Samakhiali-Gandhidham Section) in the State of Gujarat.
- (xlv) S.O. 2015(E) published in Gazette of India dated the 17th August, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 6 (Dhulia-Surat Section) in the State of Gujarat.
- (xlvi) S.O. 2010(E) published in Gazette of India dated the 17th August, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8 (Bharuch-Surat Section) in the State of Gujarat.
- (xlvii) S.O. 1951(E) published in Gazette of India dated the 11th August, 2010, regarding acquisition of land for building, maintenance, management and operation of Vadodara-Mumbai Expressway Section in the State of Gujarat under NHDP Phase-VI.
- (xlviii) S.O. 2131(E) published in Gazette of India dated the 31st August, 2010, containing corrigendum to the Notification No. S.O. 1545(E) (in Hindi version only) dated 25th June, 2010.
- (xlix) S.O. 2241(E) published in Gazette of India dated the 13th September, 2010, regarding acquisition of land for building, maintenance,

management and operation of National Highway No. 14 (Sirohi Section) in the State of Rajasthan.

- (l) S.O. 2382(E) published in Gazette of India dated the 30th September, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 11 (Jaipur-Reengus Section) in the State of Rajasthan.
- (li) S.O. 1831(E) published in Gazette of India dated the 27th July, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 59 (Ahmedabad-Gujarat/MP Border Section) in the State of Gujarat.
- (lii) S.O. 2077(E) published in Gazette of India dated the 26th August, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 6 (Dankuni-Kharagpur Section) in the State of West Bengal.
- (liii) S.O. 1624(E) published in Gazette of India dated the 8th July, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 34 (Farakka-Raiganj Section) in the State of West Bengal.
- (liv) S.O. 2046(E) published in Gazette of India dated the 20th August, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 33 (Ranchi-Rargaon Section) in the State of Jharkhand.
- (lv) S.O. 1644(E) published in Gazette of India dated the 12th July, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 34 (Berhampore-Farakka Section) in the State of West Bengal.
- (lvi) S.O. 1912(E) published in Gazette of India dated the 5th August, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 34 in the State of West Bengal.

- (lvii) S.O. 2084(E) published in Gazette of India dated the 26th August, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 34 in the State of West Bengal.
- (lviii) S.O. 1721(E) published in Gazette of India dated the 19th July, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 34 (Berhampore-Farakka Section) in the State of West Bengal.
- (lix) S.O. 2127(E) published in Gazette of India dated the 31st August, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 33 (Rargaon-Mahullia Section) in the State of Jharkhand.
- (lx) S.O. 1829(E) published in Gazette of India dated the 27th July, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 34 (Barasat-Behrampur Section) in the State of West Bengal.
- (lxi) S.O. 1711(E) published in Gazette of India dated the 19th July, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 33 (Barhi-Hazaribagh Section) in the State of Jharkhand.
- (lxii) S.O. 1716(E) published in Gazette of India dated the 19th July, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 34 (Farakka-Raiganj Section) in the State of West Bengal.
- (lxiii) S.O. 1719(E) published in Gazette of India dated the 19th July, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 31D (including construction of by-passes) in the State of West Bengal.

- (lxiv) S.O. 2132(E) published in Gazette of India dated the 31st August, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 34 in the State of West Bengal.
- (lxv) S.O. 2217(E) published in Gazette of India dated the 10th September, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 33 (Rargaon-Mahullia Section) in the State of Jharkhand.
- (lxvi) S.O. 1718(E) published in Gazette of India dated the 19th July, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 34 (Farakka-Raiganj Section) in the State of West Bengal.
- (lxvii) S.O. 1720(E) published in Gazette of India dated the 19th July, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 31 (including construction of by-passes) in the State of West Bengal.
- (lxviii) S.O. 1936(E) published in Gazette of India dated the 9th August, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 33 (Barhi-Hazaribagh Section) in the State of Jharkhand.
- (lxix) S.O. 2133(E) published in Gazette of India dated the 31st August, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 33 (including construction of by-passes) in the State of West Bengal.
- (lxx) S.O. 2335(E) published in Gazette of India dated the 23rd September, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 33 (Ranchi-Rargaon Section) (including construction of by-passes) in the State of West Bengal.

- (lxxi) S.O. 1722(E) published in Gazette of India dated the 19th July, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 34 (Berhampore-Farakka Section) in the State of West Bengal.
- (lxxii) S.O. 2047(E) published in Gazette of India dated the 20th August, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 33 (Ranchi-Rargaon Section) in the State of Jharkhand.
- (lxxiii) S.O. 2076(E) published in Gazette of India dated the 26th August, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 31D in the State of West Bengal.
- (lxxiv) S.O. 2462(E) published in Gazette of India dated the 8th October, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 30 (Patna-Bakhtiyarpur Section) in the State of Bihar.
- (lxxv) S.O. 2543(E) published in Gazette of India dated the 12th October, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 34 (Farakka-Raiganj Section) in the State of West Bengal.
- (lxxvi) S.O. 2384(E) published in Gazette of India dated the 30th September, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 31 in the State of West Bengal.
- (lxxvii) S.O. 1625(E) published in Gazette of India dated the 8th July, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 31D in the State of West Bengal.
- (lxxviii) S.O. 2085(E) published in Gazette of India dated the 26th August, 2010, regarding acquisition of land for building, maintenance,

management and operation of National Highway No. 34 in the State of West Bengal.

(lxxix) S.O. 1723(E) published in Gazette of India dated the 19th July, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 34 (Berhampore-Farakka Section) in the State of West Bengal.

(lxxx) S.O. 1626(E) published in Gazette of India dated the 8th July, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 34 (Berhampore-Farakka Section) in the State of West Bengal.

(lxxxi) S.O. 2083(E) published in Gazette of India dated the 26th August, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 6 in the State of West Bengal.

(lxxxii) S.O. 1935(E) published in Gazette of India dated the 9th August, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 33 (Ranchi-Rargaon Section) in the State of Jharkhand.

(lxxxiii) S.O. 1980(E) published in Gazette of India dated the 12th August, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 33 (Barhi-Indira Section) in the State of Jharkhand.

(lxxxiv) S.O. 2376(E) published in Gazette of India dated the 30th September, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 33 (Rargaon-Mahullia Section) in the State of Jharkhand.

(lxxxv) S.O. 1876(E) published in Gazette of India dated the 30th July, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 85 (Hajipur-Chhapra-Gopalganj Section) in the State of Bihar.

- (lxxxvi) S.O. 2078(E) published in Gazette of India dated the 26th August, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 34 (Farakka-Raiganj Section) in the State of West Bengal.
- (lxxxvii) S.O. 2383(E) published in Gazette of India dated the 30th September, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 33 (Ranchi-Rargaon Section) in the State of Jharkhand.
- (lxxxviii) S.O. 1934(E) published in Gazette of India dated the 9th August, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 33 (Govindpur-Bankheta Section) in the State of Jharkhand.
- (lxxxix) S.O. 1287(E) published in Gazette of India dated the 1st June, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 31 in the State of West Bengal.
- (xc) S.O. 2304(E) published in Gazette of India dated the 17th September, 2010, authorising the District Land Acquisition Officer, Ranchi, Jharkhand, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 75 in the State of Jharkhand.
- (xci) S.O. 2129(E) published in Gazette of India dated the 31st August, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 31 in the State of West Bengal.
- (xcii) S.O. 1911(E) published in Gazette of India dated the 5th August, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 34 (Farakka-Raiganj Section) in the State of West Bengal.

- (xciii) S.O. 1594(E) published in Gazette of India dated the 6th July, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 33 (Govindpur-Bankheta Section) in the State of Jharkhand.
- (xciv) S.O. 2334(E) published in Gazette of India dated the 23rd September, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 2 (Varanasi-Aurangabad Section) in the State of Bihar.
- (xcv) S.O. 2020(E) published in Gazette of India dated the 17th August, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 12 (Deoli-Jhalawar Section) in the State of Rajasthan.
- (xcvi) S.O. 1477(E) published in Gazette of India dated the 18th June, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 11 (Jaipur-Reengus Section) in the State of Rajasthan.
- (xcvii) S.O. 2248(E) published in Gazette of India dated the 13th September, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 59 (Ahmedabad-Gujarat/MP Border Section) in the State of Gujarat.
- (xcviii) S.O. 2246(E) published in Gazette of India dated the 13th September, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8A (Mundra Village Chandroda Section) in the State of Gujarat.
- (xcix) S.O. 2306(E) published in Gazette of India dated the 17th September, 2010, making certain amendments in the Notification No. S.O. 2989(E) dated 24th November, 2009.
- (c) S.O. 2250(E) published in Gazette of India dated the 13th September, 2010, regarding acquisition of land for building, maintenance,

management and operation of National Highway No. 8 (Surat-Dahisar Section) in the State of Gujarat.

- (ci) S.O. 2101(E) published in Gazette of India dated the 30th August, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8A (Ext.) (Surat-Dahisar Section) in the State of Gujarat.
- (cii) S.O. 2014(E) published in Gazette of India dated the 17th August, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 6 (Surat-Hazira Section) in the State of Gujarat.
- (ciii) S.O. 2619(E) published in Gazette of India dated the 25th October, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 59 (Ahmedabad-Gujarat/MP Border Section) in the State of Gujarat.
- (civ) S.O. 1836(E), S.O. 1837(E) and S.O. 1838(E) published in Gazette of India dated the 27th July, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 14 in the State of Rajasthan.
- (cv) S.O. 2018(E) published in Gazette of India dated the 17th August, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8 (Bharuch-Surat Section) in the State of Gujarat.
- (cvi) S.O. 2252(E) published in Gazette of India dated the 13th September, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 59 (Ahmedabad-Gujarat/MP Border Section) in the State of Gujarat.
- (cvii) S.O. 1545(E) published in Gazette of India dated the 25th June, 2010, regarding acquisition of land for building, maintenance, management and

operation of National Highway No. 6 (Dhulia-Surat Section) to (on Surat-Hazira Section) in the State of Gujarat.

- (cviii) S.O. 2587(E) published in Gazette of India dated the 19th October, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 65 (Fatehpur-Ambala Section) in the State of Rajasthan.
- (cix) S.O. 2061(E) published in Gazette of India dated the 23rd August, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8A (Extension) (Kandla-Chandroda Section) in the State of Gujarat.
- (cx) S.O. 2017(E) published in Gazette of India dated the 17th August, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8 (Ahmedabad-Vadodara Section) in the State of Gujarat.
- (cxi) S.O. 1627(E) published in Gazette of India dated the 8th July, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 6 (on Gujarat/Maharashtra Border) (including construction of Vyara and Bajipura bypass) in the State of Gujarat.
- (cxii) S.O. 1536(E) published in Gazette of India dated the 25th June, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 59 (Ahmedabad-Gujarat/MP Border Section) in the State of Gujarat.
- (cxiii) S.O. 2267(E) published in Gazette of India dated the 14th September, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 59 (Ahmedabad-Gujarat/MP Border Section) in the State of Gujarat.
- (cxiv) S.O. 2618(E) published in Gazette of India dated the 25th October, 2010, regarding acquisition of land for building, maintenance, management and

operation of National Highway No. 59 (Ahmedabad-Gujarat/MP Border Section) in the State of Gujarat.

(cxv) S.O. 1832(E) published in Gazette of India dated the 27th July, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 59 (Ahmedabad-Gujarat/MP Border Section) in the State of Gujarat.

(cxvi) S.O. 1913(E) published in Gazette of India dated the 5th August, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 11 (Jaipur-Reengus Section) in the State of Gujarat.

(cxvii) S.O. 2232(E) published in Gazette of India dated the 13th September, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 26(B) (Chhindwara Bypass Section) in the State of Madhya Pradesh.

(cxviii) S.O. 2233(E) published in Gazette of India dated the 13th September, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 26(B) (Umaranala to Madhya Pradesh/Maharashtra State Border Section) in the State of Madhya Pradesh.

(cxix) S.O. 2238(E) published in Gazette of India dated the 13th September, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 26(B) (Umaranala to Madhya Pradesh/Maharashtra State Border Section) in the State of Madhya Pradesh.

(cxx) S.O. 2556(E) published in Gazette of India dated the 13th October, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 69A (Betul/Chhindwara District Border to Chhindwara Section) in the State of Madhya Pradesh.

(Placed in Library, See No. LT 3316/15/10)

... (*Interruptions*)

12.02 hrs.

**COMMITTEE ON THE WELFARE OF SCHEDULED CASTES AND
SCHEDULED TRIBES
10th Report**

SHRI GOBINDA CHANDRA NASKAR (BANGAON): Sir, I beg to present the Tenth Report (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on “Reservation for and Employment of Scheduled Castes and Scheduled Tribes in Bharat Heavy Electricals Limited”.

... (*Interruptions*)

12.02¼ hrs.s

**STANDING COMMITTEE ON INFORMATION TECHNOLOGY
15th to 17th Reports**

RAO INDERJIT SINGH (GURGAON): Sir, I beg to present the following Reports (Hindi and English versions) of the Standing Committee on Information Technology (2010-11):-

- 1) Fifteenth Report on 'Modernisation of Post Offices' relating to the Ministry of Communications and Information Technology (Department of Posts).
- 2) Sixteenth Report on Action Taken by the Government on the Recommendations/Observations of the Committee contained in the Fifth Report (Fifteenth Lok Sabha) on Demands for Grants (2010-11) relating to the Ministry of Communications and Information Technology (Department of Posts).
- 3) Seventeenth Report on Action Taken by the Government on the Recommendations/Observations of the Committee contained in the Seventh Report (Fifteenth Lok Sabha) on Demands for Grants (2010-11) relating to the Ministry of Communications and Information Technology (Department of Information Technology).

... (*Interruptions*)

12.02¾ hrs.

STANDING COMMITTEE ON HUMAN RESOURCE DEVELOPMENT

(i) 227th Report

SHRI ASHOK TANWAR (SIRSA): Sir, I beg to lay on the Table the Two Hundred Twenty-seventh Report (Hindi and English versions) of the Standing Committee on Human Resource Development on 'The Copyright (Amendment) Bill, 2010'.

... (*Interruptions*)

(ii) Evidence

SHRI ASHOK TANWAR : Sir, I beg to lay on the Table the Evidence tendered before the Committee on Human Resource Development on 'The Copyright (Amendment) Bill, 2010'.

... (*Interruptions*)

12.03 hrs.**STATEMENTS BY MINISTERS**

- (i) Status of implementation of the recommendations contained in the 144th Report of the Standing Committee on Home Affairs on Demands for Grants (2010-11), pertaining to the Ministry of Home Affairs *

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): Sir, I beg to lay this statement on the above subject in pursuance to rule 389 of the Rules of Procedure and Conduct of Business of Lok Sabha issued by the Hon'ble Speaker, Lok Sabha vide Lok Sabha Bulletin Part-II dated September 1, 2004.

2. The meetings of the Department-related Parliamentary Standing Committee on Home Affairs were held on 22nd and 26th April, 2010 on the Demands for Grants for 2010-11 of the Ministry of Home Affairs. The Committee also took oral evidence of the senior officers with reference to the aims, objectives and achievements of the Ministry. The Committee examined the Demands for Grants and submitted its 144th Report on 27th April, 2010 in Lok Sabha.

3. The Committee in its 144th Report has desired the following from the Ministry:-

- (i) Clarifications in respect of UTs of Dadra & Nagar Haveli and Daman & Diu, under Chapter V - "Union Territories without Legislature" (8 paras) vide paragraph Nos. 5.17.5; 5.17.6; 5.17.7; 5.17.8; 5.17.9; 5.17.10; 5.17.11; and 5.17.12.
- (ii) Made as many as Ninety Three (93) recommendations (Paragraph Nos. 2.21.1; 3.1.11; 3.1.12; 3.1.13; 3.1.14; 3.1.15; 3.1.16; 3.2.7; 3.3.4; 3.3.5; 3.4.8; 3.5.6; 3.5.7; 3.6.4; 3.7.9; 3.8.5; 3.9.2; 3.10.5; 3.11.6; 3.11.7; 3.11.8; 3.12.4; 3.13.7; 3.14.3; 3.14.7; 3.15.3; 3.16.5; 3.17.8; 3.17.9; 3.17.10; 3.17.11; 3.17.12; 4.10.1; 4.10.2;

* Laid on the Table and also placed in Library, See No. LT 3317/15/10.

4.10.3; 4.10.4; 4.10.5, 4.10.6; 4.10.7; 4.10.8; 4.10.9; 4.10.10; 4.10.11; 4.10.12; 4.10.13; 4.10.14; 4.10.15; 4.10.16; 4.10.17; 5.1.6; 5.2.3; 5.2.4; 5.2.6; 5.3.2; 5.3.3; 5.4.2; 5.5.1; 5.7.5; 5.7.9; 5.8.2; 5.9.2; 5.10.2; 5.11.2; 5.13.2; 5.14.2; 5.14.3; 5.15.2; 5.16.1; 6.9.1; 6.9.2; 6.9.3; 6.9.4; 7.7.1; 7.7.2; 7.7.3; 7.7.4; 7.7.5; 7.7.6; 7.7.7; 7.7.8; 7.7.9; 7.7.10; 7.7.11; 7.7.12; 7.17.1; 7.17.2; 7.17.3; 7.17.4; 7.17.5; 7.17.6; 7.17.7; 7.17.8; and 7.17.9) in respect of which the Ministry of Home Affairs was required to take action.

4. In pursuance of the clarifications sought by the Committee, the Ministry on 15th May, 2010 had sought exemption from the Rajya Sabha Secretariat from submitting the required number of copies and Hindi version of the same in view the huge volume of papers, enormous and inestimable manpower/man-days required.

5. The Ministry has accepted all the 93 recommendations contained in the Report fully or with slight modifications. In respect of some recommendations, the Ministry is taking necessary action for the implementation of the same in consultation with various agencies. It may be mentioned that action to be taken by the Ministry in respect of a number of recommendations are of continuing nature and necessary action has since been taken or is being taken accordingly.

6. A detailed Statement showing the action taken / being taken with reference to the recommendations contained in various paragraphs of the 144th Report of the Committee is attached.

... (*Interruptions*)

12.03¼ hrs.**Status of implementation of the recommendations contained in the 214th and 217th Reports of the Standing Committee on Industry on Demands for Grants (2008-09 and 2010-11 respectively), pertaining to the Ministry of Micro, Small and Medium Enterprises ***

THE MINISTER OF STATE OF THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES (SHRI DINSHA PATEL): Sir, I beg to lay this Statement on the status of implementation of recommendations contained in the 214th and 217th Reports of the Department-related Parliamentary Standing Committee on Industry, at the direction of the Hon'ble Speaker, Lok Sabha and in pursuance of the provisions of the Rules of Procedure and Conduct of Business in Lok Sabha contained in the Lok Sabha Bulletin - Part II dated September 1, 2004.

The 214th Report on 'Action Taken by the Government on the Recommendations contained in 210th Report of the Committee on Demands for Grants (2008-09)' of the Parliamentary Standing Committee on Industry pertaining to the Ministry of Micro, Small and Medium Enterprises contains thirty four recommendations/observations. These recommendations/observations broadly pertain to allocation of funds under Plan Schemes and streamlining the implementation thereof including those meant for promotion of Khadi and Village Industries. My Ministry has taken necessary action in respect of these recommendations/ observations. The Action Taken Notes giving details of the action taken on each of the recommendations/observations have been furnished to the Secretariat of the Committee on 12.10.2010.

* Laid on the Table and also placed in Library, See No. LT 3318/15/10.

The 217th Report on 'Demands for Grants (2010-11) pertaining to the Ministry of Micro, Small and Medium Enterprises' contains fifty two recommendations/observations. These mainly relate to the allocation of funds under Plan Schemes, utilization thereof and targets thereunder, rationalization/streamlining implementation of schemes, credit issues concerning the sector, technology upgradation, marketing and infrastructure support and issues related to functioning of NSIC and Khadi and Village Industries Commission (KVIC). My Ministry has taken necessary action in respect of these recommendations/observations. The Action Taken Notes giving details of the action taken on each of the recommendations/observations have been furnished to the Secretariat of the Committee on 09.08.2010.

The present status of implementation of the major recommendations made by the Committee is detailed in Annexures I and II to this Statement, which is placed on the Table of the House. I would not like to take the valuable time of the House to read out the contents of these Annexures and would request that these may be considered as read.

... (*Interruptions*)

12.03½ hrs.**MATTERS UNDER RULE 377***

MR. DEPUTY-SPEAKER: Hon. Members, the Matters under Rule 377 shall be laid on the Table of the House. Hon. Members may hand over slips at the Table of the House immediately.

... (*Interruptions*)

(i) Need to address the problems of entrepreneurs, weavers and unorganized workers engaged in handloom and powerloom industries in Bhiwandi Parliamentary Constituency, Maharashtra

श्री सुरेश काशीनाथ तवारे (भिवन्डी): मेरे लोक सभा क्षेत्र भिवण्डी (महाराष्ट्र) में हैण्डलूम एवं पावरलूम उद्योग क्षेत्र से जुड़े बुनकरों की स्थिति अत्यंत दयनीय है। जबकि देश में सबसे ज्यादा कपड़े का उत्पादन इसी असंगठित क्षेत्र द्वारा ही किया जाता है और देश का लगभग 45 प्रतिशत पावरलूम सेक्टर महाराष्ट्र राज्य में है लेकिन इस क्षेत्र में बढ़ते विदेशी बाजारीकरण, असंतुलित बाजार, सही निर्यात नीति नहीं होने के कारण बुनकरों, उद्यमियों की हालत दिन-प्रतिदिन दयनीय होती जा रही है। भिवण्डी में लगभग 5 लाख इकाइयां बंद होने के कगार पर हैं। जनता आंदोलन कर रही है। उद्यमी, बुनकर और आम जनता त्रस्त है।

अतएव सरकार से मांग है कि पावरलूम उद्योग क्षेत्र से जुड़े उद्यमियों एवं बुनकरों के हितों का ध्यान रखते हुए तत्काल कार्रवाई की जाये एवं सूत के मूल्य का कम से कम एक महीने के लिए निर्धारण किया जाये।

* Treated as laid on the Table

(ii) Need to provide funds for Artificial Recharge of Ground water in Jammu & Kashmir

CHAUDHARY LAL SINGH (UDHAMPUR): The Ministry of Water Resources, Government of India had directed the State Government of Jammu and Kashmir to formulate and submit required schemes for artificial recharge of Ground Water for revival of Tanks/Ponds/construction of check Dams and roof top rain water harvesting structures. The State Government about four years back submitted these proposals to Central Government. These proposals have been approved by the Government of India but till date Ministry of Water Resources has not provided any funds for the propose.

I urge upon the Government of India to kindly issue necessary directions to concerned authority to provide funds to Jammu and Kashmir Government for implementation of the proposed schemes.

(iii) Need to enhance the wages of beedi workers in the country particularly in Andhra Pradesh and provide them with better social security

SHRI PONNAM PRABHAKAR (KARIMNAGAR): I would like to draw the kind attention of the august House regarding the plight of the beedi workers in Andhra Pradesh, particularly in my Karim Nagar Parliamentary Constituency.

The beedi workers in Andhra Pradesh are experiencing very difficult situation. They are mainly aggrieved due to meagre wages and lack of PF and medical facilities to them. The beedi workers are agitating in Karim Nagar, Nizamabad, Adilabad, Medak and Warangal Districts in Andhra Pradesh and the work has come to halt in many factories. More than 6 lakh poor women, majority of whom are SCs/STs/BCs and other minority people, have lost their daily bread due to such strikes of beedi workers and their children and parents are suffering many hardships and their lives have become miserable as they are not able to meet their day-to-day needs. Their genuine demand is to fix the wage likewise wages being given under MGNREGA. We can easily imagine that with their meagre wages the poor beedi workers cannot afford rice, wheat, milk, bread and other vegetables. They are also requesting to provide Provident Fund facility for their entire families to meet the hospital needs as they cannot afford private hospitals expenditure with their meagre incomes. It seems, the genuine demands of beedi workers in Andhra Pradesh have not been heeded. I myself visited the beedi factories many times in my Karim Nagar Parliamentary constituency and witnessed their plight.

I, therefore, request the concerned Hon'ble Union Minister, through the Chair, to kindly intervene in the matter and take immediate steps to announce wage increase for beedi workers in factories in Andhra Pradesh, PF facilities to the families engaged in beedi factories in Andhra Pradesh and also in the entire country.

(iv) Need to expedite gauge conversion work on Balaghat-Jabalpur railway line in Madhya Pradesh

श्री के.डी. देशमुख (बालाघाट): मध्य प्रदेश में बालाघाट-जबलपुर रेल लाइन का आमान परिवर्तन कार्य स्वीकृत है और काम भी शुरू है। लेकिन कार्य धीमी गति से चल रहा है, जिसके कारण इलाके के उद्यमियों, व्यापारियों, किसानों और आम जनता को काफी कठिनाई हो रही है, जिससे जनता में आक्रोश है। बालाघाट जिला देश का सबसे बड़ा नक्सल प्रभावित जिला है।

अतएव सरकार से मांग है कि जनहित में बालाघाट-जबलपुर आमान परिवर्तन कार्य को यथाशीघ्र पूरा करवाया जाये।

(v) Need to provide a fair price of cotton to cotton-growers and lift ban on its export

श्री महेन्द्रसिंह पी. चौहाण (साबरकांठा): गुजरात कपास उत्पादन करने वाले राज्यों में अग्रणी राज्य है और मेरे संसदीय क्षेत्र साबरकांठा में सभी किसान कपास की खेती पर निर्भर हैं। इस साल कपास की फसल खराब हो जाने के कारण कपास का उत्पादन पिछले साल से कम हुआ है। महंगे बीज, महंगे सिंचाई साधन, महंगी कीटनाशक दवाएं एवं मजदूरों की बढ़ती मजदूरी के कारण कपास की उत्पादन लागत आज काफी बढ़ चुकी है, जिससे किसानों को उनकी उत्पादन लागत का पूरा दाम नहीं मिल पा रहा है। पिछले साल सरकार ने कपास के निर्यात पर पाबंदी लगाई, जिससे दामों में गिरावट आई। पिछले वर्ष प्रति गांठ का मूल्य 24000 रुपये था और प्रति 20 किलो का कपास का दाम 700 रुपये से 800 रुपये के आसपास मिल रहा था। आज अंतर्राष्ट्रीय बाजार में कपास के उत्पादन में गिरावट के कारण कपास की मूल्य वृद्धि 24000 रुपये से बढ़कर 44000 रुपये हो गई जबकि भारतीय किसान को पुराना दाम यानि प्रति 20 किलो का कपास का दाम 700 रुपये से 800 रुपये मिल रहा है। कपास की उत्पादन लागत के बढ़ने से एवं अंतर्राष्ट्रीय बाजार में कपास की गांठों के बढ़े मूल्य को ध्यान में रखकर किसानों को प्रति 20 किलोग्राम 1200 से 1500 रुपये तक का दाम दिया जाये एवं कपास किसानों के हितों को ध्यान में रखकर कपास के निर्यात पर प्रतिबंध न लगाया जाये और निर्यात पर लगाये गये निर्यात शुल्क को तत्काल हटाया जाये, जिससे किसान पहले से ज्यादा कपास का उत्पादन कर सकें।

सदन के माध्यम से सरकार से अनुरोध है कि उपरोक्त मांगों पर तत्काल विचार कर अमल में लाया जाये।

(vi) Need to include 'Khetauri', Bhuiyan', 'Ghatwal', 'Bhuiyan-Ghatwal', 'Periyar', and 'Kadar' communities of Santhal Pagana in Jharkhand and 'Konda Reddy' community in Orissa in the list of Sheduled Tribes

श्री निशिकांत दुबे (गोड्डा): आजादी के इतने वर्षों बाद भी झारखण्ड के संथाल परगना के अंतर्गत कुछ जातियां हैं, जिनको बार-बार अनुरोध करने के बाद भी अनुसूचित जनजाति में शामिल नहीं किया गया है। ये जातियां हैं - खेतौड़ी, भूंइयाँ, घटवाल, भूंइयाँ-घटवाल, पेरियार और कादर। इनको भारतीय संविधान के अनुच्छेद 341 या 342 के अंतर्गत अनुसूचित जनजाति में शामिल किया जाये। वर्षों से ये शिक्षा, स्वास्थ्य, सामाजिक रख-रखाव में, राजनैतिक चेतना के अभाव के कारण पिछड़ते जा रहे हैं। 1752 से लेकर 1936 तक विभिन्न गेजेटियर में इनको अनुसूचित जनजाति का दर्जा प्राप्त था। संथाल परगना के एसपीटी एक्ट 1938, बिहार शिक्षा कोर्ट 1944 एवं संथाल परगना गेजेटियर 1960 में भी इनको अनुसूचित जनजाति के रूप में रेखांकित किया गया है। इसके साथ-साथ उड़ीसा राज्य के कोन्डा रेड्डी, जो कि आंध्रप्रदेश में अनुसूचित जनजाति है, उनको उड़ीसा में भी अनुसूचित जनजाति का दर्जा दिया जाये और इनके विकास के लिए केन्द्र सरकार व्यवस्था करें।

(vii) Need to construct embankment for regulating the stream of river 'The Ganges' causing massive soil erosion during floods/rains in Bhadohi Parliamentary Constituency, Uttar Pradesh

श्री गोरखनाथ पाण्डेय (भदोही): महोदया, मैं सदन के माध्यम से आपका ध्यान आकर्षित कराना चाहता हूँ कि पूरे देश में प्रतिवर्ष वर्षा एवं नदियों की बाढ़ से हजारों एकड़ जमीन नदियों की चपेट में आकर बर्बाद हो जाती है। गंगा नदी से उत्तर प्रदेश का पूर्वांचल भाग सर्वाधिक प्रभावित होता है। हमारा संसदीय क्षेत्र भदोही का अधिकांश भाग गंगा नदी के किनारे बसा हुआ है। इलाहाबाद एवं वाराणसी के मध्य में भदोही संसदीय क्षेत्र के अंतर्गत हण्डिया विधान सभा क्षेत्र, ज्ञानपुर विधान सभा क्षेत्र, औराई विधान सभा क्षेत्र के सैंकड़ों गांवों की हजारों एकड़ जमीन तथा फसलें प्रतिवर्ष गंगा की कटान से प्रभावित होती हैं। कुछ गांव पूर्व में ही (कटान से) गंगा में विलीन हो चुके हैं। दर्जनों गांव सैदाबाद से डेरवां भवानीपुर तक जिसमें कोनिया क्षेत्र के हेहुवा, भुर्रा, भमौटी, कलातुलसी, इटहरा, बारीपुर, कलिंजरा, बेरवां पहाड़पुर, भवानीपुर डेरवां शामिल हैं, में कटान को रोकने हेतु तटबंधों का होना आवश्यक है। अतः आपसे अनुरोध है कि गंगा नदी के कटान को रोकने हेतु तटबंध कराने का कष्ट करें।

(viii) Need to take measures to increase the green cover in the country

श्री कौशलेन्द्र कुमार (नालंदा): राजाजी नेशनल पार्क अब बेनूर होने लगा है। कारण यहां कभी हवा में इधर से उधर उड़ती तितलियों के सतरंगी झुंड अब जंगल में दिखाई नहीं देते। मैदान छोड़ उन्होंने पहाड़ का रूख कर लिया है। प्रदूषण के बढ़ने से तितलियों की नौ प्रजातियों ने राजाजी पार्क को अलविदा कह चमोली जिले के नंदा देवी राष्ट्रीय उद्यान में अपना नया बसेरा बना लिया है। गुरुकुल कांगड़ा विश्वविद्यालय के वैज्ञानिकों का शोध तितलियों के व्यवहार में आये परिवर्तन की पुष्टि कर रहा है।

विश्वविद्यालय का पर्यावरण विभाग पिछले दो सालों से मैदानी और पहाड़ी तितलियों पर शोध कर रहा है। कुल मिलाकर तितलियों की 86 प्रजातियों पर शोध किया गया, जिसमें से 51 पहाड़ों की, जबकि 35 मैदानों की तितलियां थी। शोध के मुताबिक मैदानों में प्रदूषण से बढ़ते तापमान और वनस्पतियों में आ रहे बदलाव की वजह से तितलियां पहाड़ों की ओर रूख कर रही हैं। राजाजी नेशनल पार्क में पाई जाने वाली तितलियां नंदा देवी पार्क में मिल रही हैं।

अभी वातावरण में उल्लू और गिद्ध लुप्तप्राय हो रहे हैं। पर्यावरण संतुलन बिगड़ रहा है। अभी जो पहाड़ हैं, उस पर हरियाली बिल्कुल गायब हो गई है। इससे भी पर्यावरण संतुलन गड़बड़ा रहा है। मेरे संसदीय क्षेत्र में स्थित राजगीर स्थित पहाड़ियों की हरियाली बिल्कुल गायब हो गई है। इससे जंगली जानवर शहर की तरफ भाग गए हैं, जंगलों का सौंदर्य बिल्कुल गायब हो गया है। इस पर्यावरण संतुलन को बरकरार रखने के लिए मैं सरकार से मांग करता हूँ कि पहाड़ों, जंगलों की हरियाली को फिर से बहाल किया जाये ताकि फिर से जंगलों की सुंदरता लौटे।

(ix) Need to check rise in the price of cement in the country

SHRI D. VENUGOPAL (TIRUVANNAMALAI): The dreams of thousands of lower middle class people still continue unrealized as they are not able to construct houses due to high price of construction materials. The cement price rise has hit them hard. This has resulted in reduced job generation and non-fulfillment of an essential need, the shelter to dwell. Increased duty on coal and enhanced oil prices has, of course, added up, to the cost of cement production. But according to economists the increase can be only about Rs. 8 per bag of 50 Kilogram. But to the contrary, the price of cement has increased considerably high throughout the country.

Union Government must take steps to ensure that the middle class people could get cement at a regulated price for house construction. When cement factories can sell cement to big construction companies at a reduced price, they can also sell it at the same reduced price to the deserving middle class people constructing houses themselves.

Similar to the open quota system for sugar production, cement must be distributed at a regulated price through district administrations all over the country. Else the Government must pay subsidy to the lower middle class people who go in for constructing houses thereby giving a boost to our economy. Hence, I urge upon the Government to evolve a national policy to check cement price rise.

(x) Need to provide adequate foodgrains storage facility in Orissa and move surplus custom milled rice from Orissa to other States

SHRI B. MAHTAB (CUTTACK): Orissa being decentralized procurement State, the Custom Milled Rice out of the paddy procured has to be stored by the State Government and the surplus needs to be moved out of the State by FCI. In 2009-10 Orissa procured about 27 lakh MT of rice and after meeting internal requirement of about 20 lakh MT nearly 7 lakh MT of Rice remained surplus. There is, therefore, need to provide adequate storage capacity in godowns so that custom milled rice would be received in surplus procuring districts. There is no need to force FCI to move wheat to the depots of FCI in Orissa. Wheat requirement of more than a year has already been stored in Orissa rice surplus districts.

I would urge upon the Government to intervene in the matter and instruct FCI for prompt lifting of custom Milled Rice being procured in Orissa. Last year the FCI was not in a position to give movement of surplus rice in time, affecting delivery of custom milled rice to FCI. Necessary steps be taken to make advance arrangement of rice received in Orissa to be taken to the rice deficient states.

(xi) Need to provide adequate financial help to the farmers in Marathwada region of Maharashtra who suffered heavy losses due to damage to their crops caused by heavy & unseasonal rains

SHRI GANESHRAO NAGORAO DUDHGAONKAR (PARBHANI): I would like to raise the issue of unpleasant and distressed situations among farmers in Maharashtra, particularly in Marathwada region due to un-seasonal rains during the last two months. This has caused heavy loss to the standing agricultural crops in Maharashtra and majority of the farmers are trapped in financial crisis. Many agricultural crops such as rice, wheat, cotton, vegetables and fruits are also expected to suffer badly particularly in Marathwada. The condition of the farmers particularly small farmers is worse due to untimely rain. They have suffered huge financial losses and are in distress. I urge the Union Government to take appropriate steps to help the affected farmers immediately.

I request the Government to send an expert committee to assess the losses to the farmers due to heavy and unseasonal rains in Maharashtra and to provide the maximum financial help to the farmers to overcome this financial distress.

(xii) Need to undertake repair work of National Highway No. 60 between Kharagpur and Sonakoniya in West Bengal

SHRI PRABODH PANDA (MIDNAPORE): The National Highway No. 60 passes through West Bengal and Orissa. This road plays an important role in providing a linkage to eastern part of the country from Southern part. This road is used for the transportation of daily essential goods between West Bengal and Orissa.

The dilapidated condition of this road hampers the traffic in a big way. Every other day accidents are taking place due to poor road conditions. The stretch between Kharagpur and Sonakoniya in particular needs immediate modifications and restructuring. Representations in this regard have been submitted to the concerned authorities. But, no positive outcome has come out. The problem has come to such a bad shape that a great chaos is taking place on NH-60 every day. But no corrective steps have been taken, so far.

I, therefore, urge upon the Hon'ble Minister of Road Transport and Highways to take necessary steps so that the repair work on NH-60 is started without further delay.

(xiii) Need to re-start the closed sugar mills in Motipur and Goraul in Bihar

डॉ. रघुवंश प्रसाद सिंह (वैशाली): बिहार राज्य की दो बंद चीनी मिलों को भारत सरकार की तेल कम्पनी लेकर चालू करने की कार्रवाई कर रही है। मोतीपुर और गोरौल चीनी मिलें भी वर्षों से बंद हैं, वहां के किसानों की जोरदार ढंग से मांग है कि बिहार राज्य की बंद चीनी मिलों को चालू कराया जाये।

आग्रह है कि किसी भी हालत में मोतीपुर और गोरौल चीनी मिल सहित सभी बंद चीनी मिलों को चालू कराया जाये, कोई तेल कम्पनी ही इन्हें चालू कराये तो वहां के किसानों को बहुत लाभ होगा।

(xiv) Need to set up an LPG bottling plant at Kottayam, Kerala

SHRI JOSE K. MANI (KOTTAYAM): There has been persistent shortage of LPG cooking gas in central Kerala resulting in huge backlogs on bookings for refills by LPG customers. It transpires that the sole reason for the shortage is the inability of the existing bottling plants to cope up with the increasing demand for LPG in Central Kerala and even to service the existing consumers. Further, accentuating the problem is the distance between the retail outlet and the location of the existing bottling plants which are capable to serve areas only within a limited radius of 50 K.M. Thus the only solution is to decentralize the bottling operations to new locations in order that consumers are assured of timely supplies. Presently, the districts of Kottayam, Idukki and Pathanamthitta with a large concentration of LPG consumers fall much beyond the fringe areas of the existing bottling plants.

I would, therefore, urge the Central Government to take immediate steps to set up an LPG bottling plant at Kottayam, to free the consumers in central Kerala from dependence on existing bottling plants located far away. The proposed new LPG bottling plant at Kottayam would ensure timely delivery to local network of LPG distributors thereby serving the consumers more efficiently.

... (*Interruptions*)

MR. DEPUTY-SPEAKER: The House stands adjourned to meet tomorrow, the 24th November, 2010 at 11 a.m.

12.04 hrs.

*The Lok Sabha then adjourned till Eleven of the Clock on
Wednesday, November 24, 2010 / Agrahayana 3, 1932 (Saka).*

